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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA no. 370/2017 in C.P. (I.B) No. 68/10/NCLT/AHM/2017


Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.11.2017**

Name of the Company: Indian Overseas Bank (CoC)
V/s.
Metal Holding India Pvt Ltd.

Section of the Companies Act: Section 22 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	M/S Khushboo Shah Rajani i/b MDP & Partners	Advocate	For Applicant Financial creditor	
2.				

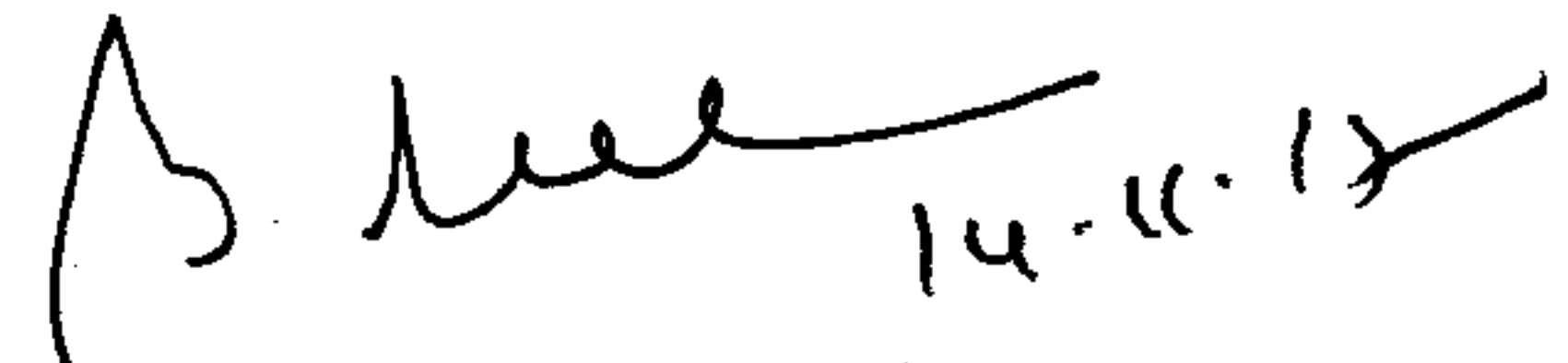
ORDER

Learned Advocate Ms. Khushboo Shah Rajani i/b MDP & Partners present for Applicant (COC). None present for Respondent in IA 370/2017.

Proof of dispatch of notice of date of hearing on IRP and Respondent filed.

Applicant is directed to issue notice of date of hearing on IRP and shall file proof of service.

List the matter on 21.11.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 14th day of November, 2017.